GOVERNMENT OF INDIA DRINKING WATER AND SANITATION LOK SABHA

UNSTARRED QUESTION NO:3814 ANSWERED ON:19.03.2015 WATER TREATMENT PLANTS Lekhi Smt. Meenakashi

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the water treatment plants in the country including Delhi are underperforming and are in a state of disrepair, if so, the details thereof, State/UT-wise; and
- (b) the steps taken by the Government to ensure that water treatment plants in the country including Delhi are maintained and operated without frequent breakdowns or losses?

Answer

MINISTER OF STATE IN THE MINISTRY OF DRINKING WATER & SANITATION(SHRI RAM KRIPAL YADAV)

- (a) The Central Public Health and Environmental Engineering Organization of the Ministry of Urban Development has informed that no specific information about under-performance of water treatment plants in the country has been received by them. The Ministry of Drinking Water and Sanitation which deals with rural drinking water supply also did not receive any information/ complaint regarding under-performance of water treatment plants. As informed by the Delhi Jal Board, all water treatment plants are running at their full capacity.
- (b) The Ministry of Urban Development had published a Manual on Operation and Maintenance of Water Supply Systems in the year 2005 in which the operational guidelines of water treatment plants has been mentioned. The Ministry of Drinking Water and Sanitation had also released a Manual on Operation and Maintenance Manual of rural drinking water supply in May, 2013. The responsibility of operation and Maintenance of water treatment plants in the country rests with the urban local bodies/State Government departments dealing with the urban water supply. The responsibility of operation and maintenance of rural drinking water supply rests with the State departments dealing with rural drinking water supply and Panchayati Raj Institutions. Under the Centrally sponsored National Rural Drinking Water Programme (NRDWP), the Ministry of Drinking Water and Sanitation, Govt. of India provides technical and financial assistance to States in providing safe drinking water in adequate quantity in the rural areas of the country. Up to 15% of the allocation/release made to the State departments under NRDWP can be utilized for operation and maintenance of water supply schemes with a fund sharing pattern of 50:50 between Centre and State (except North-Eastern States and Jammu & Kashmir) and 90:10 for North-Eastern States and Jammu & Kashmir. As informed by the Delhi Jal Board, all water treatment plants are properly maintained and operated without frequent break down, however indicated for release of legitimate share of raw water to Delhi by the Government of Haryana to ensure uninterrupted water supply.